

IN THE HIGH COURT OF MADHYA PRADESH

AT INDORE

BEFORE

HON'BLE SHRI JUSTICE ANIL VERMA

ON THE 24th OF NOVEMBER, 2022

MISC. CRIMINAL CASE No. 5165 of 2022

BETWEEN:-

- 1. MUBARIK KHAN S/O
SHAKUR KHAN, AGED
ABOUT 50 YEARS,
OCCUPATION: BUSINESS,
R/O: 140, HAAT ROAD, NEAR
POLICE CHOWKI, RATLAM
(MADHYA PRADESH)**
- 2. SHAKUR KHAN S/O NAHRU
SHAH, AGED ABOUT 28
YEARS, OCCUPATION:
BUSINESS, R/O: HAT ROAD
NEAR RAILWAY FATAK,
RATLAM (MADHYA
PRADESH)**
- 3. ABARAR AHMAD S/O MOHD.
RAFIQ, AGED ABOUT 35
YEARS, OCCUPATION:
BUSINESS, R/O: A/625/5,
RAJENDRA NAGAR,
RATLAM (MADHYA
PRADESH)**
- 4. AZAD SHAH S/O NAHRU**

**SHAH, AGED ABOUT 35
YEARS, OCCUPATION:
BUSINESS, R/O: 9 MOHAN
PARISAR NEAR BSNL
OFFICE. RATLAM (MADHYA
PRADESH)**

.....APPLICANTS

***(SHRI AAYUSH PANDEY, LEARNED COUNSEL FOR THE
APPLICANT)***

AND

- 1. THE STATE OF MADHYA
PRADESH THR. DISTRICT
MAGISTRATE COLLECTOR
OFFICE, RATLAM (MADHYA
PRADESH)**
- 2. MUNICIPAL CORPORATION
RATLAM THR. ITS
COMMISSIONER MUNICIPAL
CORPORATION OFFICE,
RATLAM (MADHYA
PRADESH)**

.....RESPONDENTS

***(SHRI TARUN PAGARE, LEARNED PL APPEARING ON BEHALF
OF ADVOCATE GENERAL AND
SHRI MANAS KUMAR KASHIV, LEARNED COUNSEL FOR THE
RESPONDENT NO.2)***

*This petition coming on for hearing this day, the court
passed the following:*

O R D E R

Heard on I.A. No.1552/2022, which is an application for ignoring the defects as pointed by the Registry.

Registry has pointed out the defects that the documents are not printed in both side of the paper. Above defect is formal in nature. Therefore, I.A. No.1552/2022 is allowed and defect pointed out by the Registry is ignored.

Case diary is not received, but record of the trial Court has been received.

Learned counsel for the respondent No.2 submits that as per the provisions of sub Section (4) of Section 144 of Cr.P.C. impugned order dated 07.12.2021 passed by the District Magistrate, Ratlam shall not remain in force after two months from the date of passing of the aforesaid order, therefore he will not further act upon the impugned order.

On the basis of the above undertaking given by the respondent No.2, present petition stands disposed of.

Certified copy as per rules.

(ANIL VERMA)
J U D G E